

LOK SABHA
UNSTARRED QUESTION NO.1157
FOR ANSWER ON 24/07/2017

CONTRACTUAL APPOINTMENT IN FSNL

1157. SHRI RAJESH VERMA:

Will the Minister of STEEL be pleased to state:

- (a) whether the retired Government employees are being re-appointed on contractual basis in FSNL;
- (b) if so, the details thereof along with the terms and conditions, the remunerations and other benefits/facilities provided to them;
- (c) whether the retired officers appointed on contractual basis could be given higher ranks and salaries; and
- (d) if so, the details thereof and the reasons therefor and the manner in which the interest of the serving employees eligible for higher post is protected?

ANSWER

THE MINISTER OF STATE FOR STEEL

(SHRI VISHNU DEO SAI)

(a)&(b): Retired Government employees are not being re-appointed by Ferro Scrap Nigam Limited (FSNL) on contractual basis. However, four retired executives of FSNL have been engaged for a fixed tenure as Trainer & Advisor with the approval of the Board of Directors on consolidated monthly emolument equivalent to Basic pay drawn by them at the time of their superannuation, with a fixed conveyance charge of Rs.1500/- per month, entitlement of Casual Leave and Travelling Allowance /Daily Allowance as per the Rules of the Company and as per their entitlement on the date of their superannuation and coverage under Group Insurance policy of the company.

- (c) No, Madam.
- (d) Does not arise in view of (c) above.
